## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE PARTIES:

M/s. IL & FS India Realty Fund LLC

V/s.

M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	RAM KAKKAR 11B AZB G	ADVOCA 16 FOR PETITIONER	l, m,
	PARINERS.		

## <u>Order</u> <u>CP No. 91/397-398/CLB/MB/MAH/2013</u>

The Petitioner Counsel is present requesting an adjournment. Respondent Counsel is absent. Petitioner Counsel submits that the pleadings are complete, since this matter has come before NCLT first time, the parties are directed to argue their main Company Petition on the next date of hearing by filing written submissions two days before hearing after exchange of pleadings between them.

The Petitioner side is directed to communicate the next date of hearing to the Respondents enabling them to attend next date of hearing.

List this matter on 07.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)